

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (CrI.)

No(s). 7216/2014

(Arising out of impugned final judgment and order dated 08/05/2014
in CRLA No. 1275/2005 passed by the High Court of Judicature at
Allahabad)

PRATIMA LAXMI

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(With appln. (s) for exemption from filing O.T. and stay)

Date : 12/10/2015

This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s)

Mr. Pramod Swarup, Sr. Adv.
Mr. Ameet Singh, Adv.
Ms. Pareena Swarup, Adv.
Ms. Sushma Verma, Adv.
Mr. Ankit M., Adv.
Mr. Praveen Swarup, Adv.

For Respondent(s)

Mr. Shantanu Krishna, Adv.
Mr. Abhinav Kumar, Adv.

Ms. Pragati Neekhara, Adv.
Mr. Pawan Shree Aggarwal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Exemption from filing O.T. is allowed.

Leave granted.

(Meenakshi Kohli)
Court Master

(Jaswinder Kaur)
Court Master

Signature Not Verified

Digitally signed by
Meenakshi Kohli
Date: 2015.10.13
13:36:20 IST
Reason: